

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

Government of India
Ministry of Finance
(Department of Revenue & Insurance)

New Delhi, the 20th June, 1972.

NOTIFICATION
INCOME-TAX

No.118 (F.No. 404/232/72-ITCC) : In exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises:-

1. Shri V.P. Raichur
2. Shri J.V. Paithankar
3. Shri S.P. Lamba

who are Gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act.

2. The appointments of S/Shri H.V. Lakhani, G.B. Bhiwagajo and A.D. Dupte under Notification No. 81 (F.No. 404/51/71-ITCC) dated 15th March, 1971 and Notification No. 142 (F.No. 404/51/71-ITCC) dated 7th May, 1971 are cancelled with effect from 20th June, 1972.

3. This notification shall come into force with effect from 20th June, 1972.

A.K. NASTA
(A.K. NASTA)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

To

The Manager,
Government of India Press,
New Delhi.

No. 118 (F.No. 404/232/72-ITCC):

Copy forwarded to:

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2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, IRS (DT) Staff College, Nagpur.
5. The Chief Secretary to Govt. of Maharashtra, Bombay.
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